

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 15/TT/2021

Date: 30.6.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 tariff period for Asset 1: 2 No. 400 kV line bays at Samba Sub-station & 2 No. 400 kV line bays at Jallandhar Sub-station and Asset 2: 2 No. 400 kV line bays at Samba Sub-station & 2 No. 50 MVAR line reactor at Samba Sub-station under Northern Region System Strengthening Scheme-XXIX in the Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 14.7.2021:

2. Clarify/submit the following information:

Determination of Transmission Tariff for 2014-19 tariff period

- i. Form-5 (in .xlsx format) to be submitted for Asset 1 and Asset 2
- ii. IDC statement (in .xlsx format) to be submitted for Asset 1 and Asset 2.
- iii. Confirmation that capital cost in respect of initial spares have been discharged as on COD for Asset 1 and Asset 2.

Determination of Transmission Tariff for 2019-24 tariff period

- iv. Form-5 (in .xlsx format) to be submitted.

Miscellaneous

- v. Detailed scope (element-wise) covered in the instant petition.
 - vi. Copy of Investment Approval to be submitted.
 - vii. Confirm that the instant assets are currently in use.
 - viii. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)

Assistant Chief (Legal)